

EASTERN INVESTMENTS LTD.

(Under Administrative Control of Government of India, Ministry of Steel)

इष्टार्न इनवेष्टमेन्ट लिमिटेड

(इस्पात मन्त्रालय, भारत सरकार के प्रसासनिक नियन्त्राधीन)

BIRD GROUP

बर्ड ग्रुप

Manager
Corporation Finance Dept, DCR-II
Securities and Exchange Board of India,
Plot No.C-4,-A, "G" Block
Bandra Kurla Complex, Bandra (East)
Mumbai-400 051

9th February, 2010

Attn : Mr.Surendra Gangavarapu

Dear Sir,

Subject: Request for No action under the SEBI (Informal Guidance) Scheme, 2003 – Applicability of the provisions of SEBI (Substantial Acquisition of Shares and Takeovers) Regulation, 1997 (Takeover Regulation)

In continuation to our letter dated 22nd December, 2009 on the captioned subject matter and in response to the telephonic discussion the undersigned had with you today, we are confirming that required disclosures under chapter 2 of the regulation are done by the transferee company (EIL). In respect of compliance of transferor i.e The President of India we are enclosing SEBI's letter dated 14.01.2003 stating that the shareholding of the Government may be disclosed by the company to the Stock Exchanges.

Thanking you,

Yours faithfully
For Eastern Investments Ltd


(J Banerjee)
Company Secretary

Encl : As above.

1/4